

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 02
(IB)-654(PB)/2019

IN THE MATTER OF:

Mr. Vishal Fabrics & Ors.

.... Applicant/petitioner

v.

M/s. AVJ Developers (India) Pvt. Ltd.

.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code (CIRP)

Order delivered on 20.07.2020

CORAM:

SH. B.S.V. PRAKASH KUMAR
HON'BLE ACTG. PRESIDENT

SH. HEMANT KUMAR SARANGI
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the RP

Mr. Abhishek Anand, Mr. Viren Sharma, Advs.
with Mr. Anil Tayal, RP

For the Respondent

Mr. Suresh Dutt Dobhal, Adv. (IA-2205/2020)

ORDER

IA-2546/2020

Progress Report filed by the RP is taken on record subject to all just exceptions. The office is directed to maintain the record and put up the same before the Bench at the time of final disposal.

IA-2546/2020 stands disposed of.

IA/2542/2020

This is an application filed as per Sec.12(2) of the IBC for extension of CIRP period for another 90 days based on the resolution passed by the CoC on 23.06.2020, this application is hereby allowed extending CIRP period for another 90 days with effect from 01.07.2020.

Accordingly, this IA/2542/2020 is hereby allowed.

In IA/2505/2020, for the Resolution Professional counsel has not intimated this date of hearing to the Electricity Department (Respondent), the Resolution Professional is hereby directed to issue notice to the Respondent intimating next date of hearing and upon receipt of notice and date of hearing, the Respondent shall file reply and argue it on 06.08.2020.

At request of the Respondent counsel, list IA/2205/2020, IA/2505/2020 and IA/1261/2020 for hearing on 06.08.2020.

—sd—

(B.S.V PRAKASH KUMAR)
ACTG. PRESIDENT

—sd—

(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)

20.07.2020
Ritu Sharma